

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 46633/2019

(Arising out of impugned final judgment and order dated 29-07-2019 in RSA No. 3634/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

DHARAMPAL & ANR.

Petitioner(s)

VERSUS

PAWAN KUMAR & ORS.

Respondent(s)

(IA No.3210/2020-CONDONATION OF DELAY IN FILING and IA No.3211/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.3212/2020-EXEMPTION FROM FILING O.T.

IA No. 3210/2020 - CONDONATION OF DELAY IN FILING

IA No. 3211/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 3212/2020 - EXEMPTION FROM FILING O.T.)

Date : 17-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Ms. Manika Tripathy Pandey, AOR

Mr. Ashutosh Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Pursuant to the order dated 20<sup>th</sup> January, 2020 of this Court, the copies of the plaint and depositions of the plaintiff and the witnesses have been produced in Court today. These documents have not been translated into English.

Three weeks' time is granted to the petitioners to file translated copies of the aforesaid documents.

List after three weeks.

(SUMAN WADHWA)  
AR CUM PS

(RAJINDER KAUR)  
ASSISTANT REGISTRAR